

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**CONTEMPT PETITION NO.170/00016/2020**

**IN**

**ORIGINAL APPLICATION NO.170/00594/2018**

**DATED THIS THE 03<sup>RD</sup> DAY OF DECEMBER, 2020**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

A.K. Narayanan  
S/o Late A.R. Krishnan Namboothiri  
Aged about 60 years,  
Admn Officer, CAIR, DRDO Township,  
C.V. Raman Nagar,  
Bangalore 560 093  
Res: C-26/6, DRDO Township,  
Phase-I, C.V. Raman Nagar,  
Bangalore 560 093

....Petitioner

(By Advocate Shri K. Hanifa - through video conference)

Vs.

1. Dr. G.S. Reddy  
Secretary, DD (R&D), Union of India,  
Ministry of Defence, DRDO HQ,  
DRDO Bhavan, Rajaji Marg,  
New Delhi 110 011

2. Dr. G.S. Reddy  
The Chairman,  
DRDO, Ministry of Defence,  
DRDO Head Quarters,  
DRDO Bhavan, Rajaji Marg,  
New Delhi 110 011

3. Shri Chandra Mouli  
The Secretary,  
Ministry of Personnel,  
Public Grievances and Pension,  
Dept. Of Personnel & Training,  
North Block, New Delhi 110 001

4. Shri G.S. Gupta,  
The Director of Personnel,  
Defence Research and  
Development Organization,  
Ministry of Defence,  
DRDO Bhavan, Rajaji Marg,  
New Delhi 110 011

5. Shri U.K. Singh  
The Director,  
Centre for Artificial Intelligence and Robotics  
Ministry of Defence,  
C.V. Raman Nagar,  
Bangalore 560 093

....Respondents

(By Shri V.N. Holla, Senior Panel Counsel - through video conference)

**ORDER (ORAL)**

**PER: SURESH KUMAR MONGA, MEMBER (J)**

The respondents have placed on record a memorandum stating therein that the order dated 03.04.2019 passed by this Tribunal in OA No. 170/00594/2018 has already been stayed by the Hon'ble High Court of Karnataka by way of an order dated 23.11.2020 passed in Writ Petition No. 13277/2020 (S-CAT).

2. The fact as stated by the respondents in their memorandum has not been disputed by Shri K. Hanifa, learned counsel representing the petitioner.

3. In view of the above, nothing survives in the present Contempt Petition and the same is hereby disposed of having been rendered infructuous.

4. However, the petitioner shall be at liberty to get the Contempt Petition revived in the eventuality of dismissal of the Writ Petition by the Hon'ble High Court of Karnataka.

5. Rule of the Court is discharged.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

/ksk/